

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Tr. Application No.6/87.

Shri S.M.Khadake,
Partwana,
Ratnagiri.

... Applicant

V/s. Engineer,

1. Superintending M.S.E.B.,
Ratnagiri,
 2. Executive Engineer,
M.S.E.B.,
Ratnagiri,
 3. M.S.E.B. through
Secretary,
Bombay.

... Respondents.

Coram: Hon'ble Vice-Chairman, B.C.Gadgil,
Hon'ble Member(A), J.G.Rajadhyaksha.

Tribunal's Order:

Dated: 17.2.1987.

¶Per J.G.Rajadhyaksha, Member(A)¶

When the matter was called out today nobody was present. We do not also have any proof of service of notice on the applicant. But this need not detain us for the simple reason that very clearly the applicant is an employee of the Maharashtra State Electricity Board, a statutory organisation set up by the Maharashtra State Government under their administrative control. This has nothing to do with a service matter between the Central Government and its employees.

2. In view of section 14 this Tribunal will have no jurisdiction to adjudicate upon the dispute between the applicant and the Maharashtra State Electricity Board. The matter has perhaps been transferred to the Tribunal under the impression that all service matters have to be so transferred.

3. In view of the legal position however

it is hereby ordered that Transferred Application No.6/87 which is Regular Civil Suit No.88/84 be re-transferred ~~through the District Judge, Ratnagiri~~ to the file of the Civil Judge, Senior Division, Ratnagiri for disposal. A copy of this order should accompany the records and proceedings. The Original Order should be retained in the Tribunal.

B.C.Gadgil
(B.C.GADGIL)
VICE - CHAIRMAN

N.G.Rajadhyaksha
(N.G.RAJADHYAKSHA)
MEMBER(A).